

File No.FST-Land/15/2021-02-O/o Forest Deptt  
Government of Jammu and Kashmir  
Forest, Ecology & Environment Department.  
Civil Secretariat, Jammu

**Notification,**

Srinagar, the 20<sup>th</sup> of November, 2021.

S.O 359 :: In exercise of the powers conferred by section 76 and 76A of the Indian Forest Act, 1927 (16 of 1927), the lieutenant Governor hereby make the following amendments in the Jammu and Kashmir Forest Produce (Sale and Registration of Depot) Rules, 2020 issued vide notification S.O 82 dated 2020 dated 2<sup>nd</sup> March 2020; namely:-

- (1) In the first line, for word and figure "section 76", the words and figures section 76 and section 76 A shall be substituted.
- (2) In sub rule (3) of rule 3 for the figure "180", the figure "882" upto 31.03.2022, shall be substituted.

This notification shall come into force with immediate effect.

**By Order of the Lieutenant Governor.**

*Sd/-*

**(Sanjeev Verma) IAS**

Commissioner/Secretary to Government  
Forest, Ecology & Environment Department.

No:- FST-Land/15/2021-02

Dated: 20.10.2021

Copy to the:-

1. Secretary to the Government of India, MoEF&CC, New Delhi.
2. Principal Secretary to Hon'ble Lieutenant Governor, UT J&K.
3. Principal Secretary to Government, Revenue Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Govt. of India.
5. Commissioner/Secretary to the Government, General Administration Department.
6. Secretary to Government, Department of Law, Justice & PA.
7. Pr. Chief Conservator of Forest (HoFF), J&K, Jammu.
8. Chief Conservator of Forests, Jammu/Kashmir.
9. Director Archives, Archeology & Museums, J&K, Jammu.
10. Pvt Secy to Chief Secretary, UT of J&K.
11. Pvt. Secy. to Commissioner/Secretary to Government, Forests, Ecology & Environment Department.
12. Government Order file (w.2.s.c)/Stock file/Incharge Website.

**(Fayaz Ahmad Qureshi)**

Under Secretary to Government,  
Forest, Ecology & Environment Department.

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